

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1264 of 2020

Rajesh Prasad..... **Petitioner(s)**  
Versus  
State of Jharkhand & Anr..... **Opp. Party(s)**

.....  
Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the petitioner : Mr. Pratik Sen, Advocate.  
For the State : Mr. Ravi Prakash, A.P.P.  
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2/07.07.2020 Counsel for the petitioner submits that there is chance of settlement as both the parties are ready to separate.

Considering the submission of the petitioner, Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case after service of notice or on appearance of O.P. No. 2 whichever is earlier.

In the meantime, no coercive steps shall be taken against the petitioner, named above, in connection with C.P. Case No. 539 of 2018, pending in the Court of Judicial Magistrate, 1<sup>st</sup> Class, Bokaro.

(Ananda Sen, J)